

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.233/AT/2023

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for procurement of 1250 MW power from ISTS-connected Solar PV Power Projects in India for utilization under scheme for flexibility in Generation and Scheduling of Thermal/Hydro Power Stations through bundling with Renewable Energy and Storage Power as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette Notification dated 27.8.2022.
- Date of Hearing : **20.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : NTPC Limited (NTPC)
- Respondents : Solairedirect Energy India Private Limited & 2 Ors.
- Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Anant Singh, Advocate, NTPC
Ms. Nehal Jain, Advocate, NTPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking the adoption of tariff for the procurement of 1250 MW of power from ISTS-connected Solar PV Power Projects in India for utilization under the Scheme for Flexibility in Generation and Scheduling of Thermal/Hydro Power Station through Bundling with Renewable Energy and Storage Power as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India, vide Notification dated 27.8.2022. Learned counsel further pointed out that a similar Petition filed by Damodar Valley Corporation, Petition No.222/AT/2023, was heard by the Commission on 30.8.2023 and is now listed for further hearing on 13.10.2023.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) The Petitioner to implead the beneficiaries of all such thermal generating stations, whose power is to be replaced by the above 1250 MW solar power, as well as REC Power Development and Consultancy Limited as parties to the Petition and to file a revised memo of parties within a week.
- (b) Issue notice to the Respondents including the impleaded Respondents.

(c) The Respondents to file their reply to the Petition, within four weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.

(d) The Petitioner to furnish the following details/clarifications, on an affidavit within three weeks:

(i) Relevant tariff at which the Petitioner will be supplying the above solar generation (in replacement of its thermal generation) to its beneficiaries and the relevance of the adopted tariff in the context of the transaction between the Petitioner and its beneficiaries.

(ii) A copy of the consent taken from the beneficiaries in terms of Clause 10.5 of the Guidelines dated 27.8.2022.

(iii) Status of the PPAs executed/to be executed with the successful bidders.

(e) Bid Process Coordinator, namely, REC Power Development and Consultancy Limited, to submit an affidavit to the effect that the bidding process has been conducted in a transparent manner in accordance with the provisions of the RE Bundling Guidelines dated 27.8.2022 and no deviations were taken from the said Guidelines.

3. The Petition shall be listed for hearing on maintainability in the present form as well as on merits, along with Petition No.222/AT/2023, on **15.11.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**